

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

.....
O.A. No. 375 of 1995.

Wednesday this the 26th day of July, 1995.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.P. Vijayakumaran Nair,
Air Customs Officer,
International Air Port,
Trivandrum.

.. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. The Collector of Customs,
Customs House, Cochin-9.
2. The Principal Collector of Customs,
and Central Excise, No. 121,
Uthamar Gandhi Road, Madras-600 034.
3. Union of India, represented by
Secretary to Government, Ministry
of Finance, New Delhi.
4. The Collector of Central Excise &
Customs, Central Revenue Buildings,
I.S. Press Road, Kochi. .. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 26th day of July, 1995,
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant, a Preventive Officer in the Air Customs
seeks retention at the Trivandrum Air Port. Since the filing
of this application he has been promoted and posted as
Superintendent at Cochin. His prayer for retention as
Preventive Officer is not preseed. In view of this, we do
not propose to consider the application or to express any

opinion on any of the contentions raised in the application.

2. We dismiss the application. No costs.

Wednesday this the 26th day of July, 1995.

PV Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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